

Shri T. T. Krishnamachari: Sir, the particular industry about which the hon. Member is interested is the grinding wheel industry. Grinding wheels are needed for industrial purposes; they do not go into consumption. We have, therefore, to see that the industrial needs are kept supplied. I would like to tell the hon. Member that I have seen quite a lot of letters coming from the industry concerned to various people.

There is a history to this. In 1947 when the Tariff Board enquired into this matter there were two units: one unit was the Grinding Wheels, Ltd., which is now functioning. The other was the Kaka Grinding Wheel Works in Amritsar. The second one disappeared and left the field free for the first one—I do not know for what reason.

Again, Sir, in the 1951 enquiry there were two other firms which were in the picture: Krishanlal Thirani & Company and the Diamond Grinding Wheel Manufacturing Company. The expectations about both of these firms have not materialised. Therefore, it will be unsafe for Government to leave the field of a necessary ingredient in our industrial structure solely in the hands of one company only. Therefore, Government did give permission for another industrial unit to expand so as to produce grinding wheels. How they did it whether they did it with foreign capital or not, is a different matter altogether, though in this particular question the foreign technical know-how associated with this new concern is the very best in the world.

EXPORT OF GROUNDNUTS

*1471. **Shri Ramachandra Reddi:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total quantity of groundnuts exported upto the 31st August, 1954 after the reduction of Export Duty on groundnuts;

(b) how it compares with the exports of the previous year during the corresponding period;

(c) whether export quotas of dealers and exporters have been increased and if so, by how much; and

(d) whether there is a scheme under which Government would purchase groundnuts from the agricultural producers for export or for supply to the exporters?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) and (b). Export duty on groundnuts has not been reduced. However, a statement showing the exports of groundnuts during 1953 and 1954 is laid on the Table of the House. [See Appendix VIII, annexure No. 92.]

(c) No, Sir.

(d) No, Sir.

Shri Ramachandra Reddi: I gather that there is a fall of nearly 3,000 tons compared with 1953, during the same period. May I know whether Government have investigated into the reasons for such a fall and whether the State Governments have been consulted in this matter to expedite exports?

Shri T. T. Krishnamachari: The fall was deliberately engineered, because we do not allow groundnuts to be exported, except of a specific quality called hand-picked groundnut, in which we have trade in the western hemisphere. It is only to keep this particular trade intact that we allowed a quantum of export. We do not want exports to be increased beyond 10,000 tons and the quotas have been arranged in such a manner that this quantity fixed will not be exceeded.

Shri Ramachandra Reddi: May I know whether the State Governments have been consulted about this and what their suggestions have been?

Shri T. T. Krishnamachari: State Governments have been generally consulted. But it may be that our ideas in this matter might not tally with the ideas of a particular member of a particular State Government.

Dr. Gangadhara Siva: May I know whether it is not a fact that the price of groundnut in the local market has considerably fallen down from Rs. 6 to Rs. 2-8-0 due to heavy stocks lying idle?

Shri T. T. Krishnamachari: Yes, groundnut prices have come down and I said it is the intention of Government that they should come down.

Dr. Gangadhara Siva: May I know whether Government have got any proposal to abolish the duty altogether so as to facilitate more exports, in view of the pitiable plight of the ryot and the pitiable financial condition in Rayalaseema; if not, why not?

Shri T. T. Krishnamachari: Does the Chair want me to answer that question?

Mr. Speaker: Not necessarily.

RENDEL CONSTITUTION COMMISSION

*1472. **Shri A. M. Thomas:** Will the Prime Minister be pleased to state:

(a) whether any representations have been made to the Government of India regarding the problems that would arise on the implementation of the recommendations of the Rendel Constitution Commission in Malaya;

(b) if so, the nature of the representations;

(c) whether the Government of India favours the principle of dual citizenship; and

(d) whether Indians would be deprived of their rights in the motherland on the adoption of the citizenship of the United Kingdom and the colonies?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes. A number of representations have come from the Indian residents in the Colony of Singapore. The Rendel Commission works in Singapore and not in Malaya proper.

(b) They have sought advice whether by registering as citizens of the

United Kingdom and Colonies in order to qualify for local franchise they would be losing the rights of Indian citizenship or the right to register as Indian citizens.

(c) Government has not yet considered the provisions to be embodied in a new citizenship law and would therefore prefer not to express any view now.

(d) In the present legal position there will be no deprivation. Those who are already citizens under Article 5 of the Indian Constitution are protected by Article 10; further, under the Constitution Order II of 1950 Commonwealth States are not foreign countries for the purposes of Article 9. Those who are entitled to apply under Article 8 will not be deprived of this right by voluntarily accepting the citizenship of a Commonwealth State.

Shri A. M. Thomas: May I know whether Government have taken any steps in pursuance of the representations and, if so, what are they?

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): The normal steps are to communicate, to write, to discuss, to press forward. I do not know what the hon. Member wants. Two Governments deal with each other in various ways.

Shri A. M. Thomas: Have Government any idea of the total number of people who will be affected by the implementation of the recommendations of the Rendel Commission and, if so, how many are they?

Shri Anil K. Chanda: We have not got the figures.

RECOVERY OF ARREARS OF RENT

*1473. **Shri Gidwanji:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the arrears of rent of evacuee houses occupied by Government servants have been recovered;

(b) whether the rent of evacuee houses occupied by Government and